

	1	2	3
9. Choika Chumba		4'87	3
10. Bongawar		0'01	1
11. Kuju		13'60	23
12. Kmorpa		4'49	12
13. Ara		1'30	2
14. Sarubera		1'33	3
15. Parasabera		2'63	5
16. Kedla		5'38	9
Total :		82'64	135

(c) Necessary notifications under provision of the Land Acquisition Act were published in the official gazette by the State Government and declarations made by them concerning land acquisition for general information of the public. The acquisition proceedings under the Act are still under finalisation by the competent authority (Land Acquisition Officer, Hazaribagh) and the award of compensation still to be declared. In view of this, the question of making payment of compensation to the tenants at this stage does not arise.

(d) It is not known whether the aforesaid 16 villages are under the leadership of Zharkhand Mukti Morcha. However, it is always our endeavour to carry the villagers with us in such matters.

(e) Does not arise, in view of the position stated above.

Regularisation of Casual Artists of A.I.R.

9032. PROF. P. G. MAVALANKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any casual artists working on various A.I.R. stations in the country have been converted into regular artists and employees by the Government, giving them proper salary grades, security and other service benefits, during the years 1977 and 1978 to-date;

(b) if so, full facts thereof; and

(c) if not, why not?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c). In August 1977, it was decided to regularise such casual artist who have been engaged for 240 days in a year, for two consecutive years subject to certain conditions. On that basis 33 casual artists, in A.I.R. became eligible for regularisation. Out of these, 7 have been regularised and the cases of 3 are being finalised by DGAIR. The cases of the remaining 23, who were booked as General Assistants, are being processed for appointment with the approval of the competent authority.

In April 1978, it was decided to consider further regularisation of long term casual artists under certain conditions as under:—

(i) Long term casual artists who have put in a total of 365 days during the financial years 1974-75, 1975-76 and 1976-77; and

(ii) Long term casual artists who are not covered by (i) above, but who may have worked for a period of 240 days during any of the three financial years 1974-75, 1975-76 and 1976-77.

All these persons when appointed on regular basis will be entitled to salary scales, security and other service benefits to which other in similar categories are entitled.